NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1323/(MAH)/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2018

NAME OF THE PARTIES:

Pi Cafes & Restaurants Pvt. Ltd.

V/s.

Konark Natural Fooda Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURES

16 Yayuvender Adv for Corporali J. S. Light

Debstor

18 Yogesh nach Adv Ron Petitioner Youngs

<u>ORDER</u>

CP No.1323/I&BP/NCLT/MB/MAH/2017

Looking at the consent terms and the request made by the Petitioner Counsel for withdrawal of the Company Petition, the same is hereby dismissed as withdrawn.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)